

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref. No.ASH-Lit/3/2021-05 dated 22.04.2021.

GOVERNMENT ORDER NO:-3454-JK (LD) of 2021

DATED:- 29 - 04 - 2021

Sanction is hereby accorded to the appointment of Mr Nissar Ahmad Wani, - Under Secretary to Government, ASH&F Department as Officer In charge Litigation(OIC) in case titled Mushtaq Ahmad Wani and Ors Vs Navin Kumar Choudhary and Ors bearing CC(s) No. 103/21 arising in SWP No.1936/2016 pending before the Hon'ble High Court of Jammu and Kashmir.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government,

Dated:- 29 - 04 - 2021

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Animal/Sheep Husbandry and Fisheries Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Khursheed Ahmad Bhat)

Additional Secretary to Government